

State Vs. Pradeep @ Kalle @ Chhote
FIR No. 1129/2017
PS Aman Vihar
U/S 302/307/34 IPC

28.03.2020

File taken up on furnishing bail bond in respect of interim bail granted to the applicant/accused Suraj @ Kaku for a period from 27.03.2020 to 30.03.2020 on account of marriage of his brother-in-law vide order dated 20.03.2020.

Pr: Sh. Mohit, Ld. Counsel for the applicant/accused Sueraj @ Kaku.

On being enquired that whether any necessary permission had been taken from the concerned authority in view of the National Lock down then Ld. Counsel for applicant/accused unable to explain and no satisfactory answer given or furnish any such order, hence, bail bond rejected in view of the outbreak of COVID-19 Pandemic.

Put up on date fixed for purpose fixed.

(Rakesh Kumar-IV)
Duty Judge
Officiating District Judge
North West, Rohini
Delhi/28.03.2020